

Notifications and Orders

(24) Use of Shop-cum-Flats for the purpose of Offices - No. 2722- UTFI (3) 98/7018. - In exercise of the powers conferred by sub-rule (11) of rule 17 of the Chandigarh Lease hold of Sites and Building Rules, 1973, the Chief Administrator, with the prior approval of the Administrator, Union Territory, Chandigarh makes the following order in respect of sites which have been allotted for Shop-cum-Flats :

1. The first and second floor of the building constructed on the site may be allowed to be used for the purpose of offices, subject to such conversion charges as may be fixed from time to time in this behalf.
2. Only the lessee of a Shop-cum-Flat shall be entitled to apply for the conversion.
3. The stairs for the first and second floors of the building shall be provided from the front of the shop in accordance with the prescribed architectural controls for Shop-cum-Offices. Otherwise the lessee may submit revised plans indicating the proposed position of the staircase and other internal changes. In such cases, the conversion shall come into effect only on sanction of the revised plans.
4. No change in the outer facade of the building or additional construction of any kind shall be permitted.

[<See *Chandigarh Administration Gazelle (Extra) dated 20-5-1998 al Page 838*].